

PETITIONER:  
M/S. NATIONAL ALUMINIUM CO. LTD.

Vs.

RESPONDENT:  
RAJ KISHORE @ SAHU JENA & ANR.

DATE OF JUDGMENT: 09/01/1996

BENCH:  
RAMASWAMY, K.  
BENCH:  
RAMASWAMY, K.  
G.B. PATTANAIK (J)

CITATION:  
1996 SCC (3) 44 JT 1996 (1) 617  
1996 SCALE (1)SP34

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

Leave granted.

Though notice was served on the respondents, no one has appeared for the first respondent-claimant. The controversy is no longer res integra. They are covered by the judgment of this Court in U.P. Avas Vikas Evam Parishad v. Gyan Devi [Dead] by Lrs. & Ors. [JT 1994 (7) SC 304]. In that view, the appellant being beneficiary is entitled to be impleaded as a party in the pending proceedings in the court of Subordinate Judge, Angul.

The appeal is accordingly allowed. No costs.